

**Shri Satya Narayan Sinha:** ... let us not prejudice on the simple report which might have appeared in Washington or anywhere. Let us hear the Minister.

**Shri Namblar:** It is coming daily.

श्री मधु लिमये : उस पर भ्रम  
निवेदन दें।

**Shri Satya Narayan Sinha:** It is not proper. The Minister is here. You hear him. You have every right to express your opinion after having heard him. It is not proper to prejudice a person without hearing him.

**Shrimati Renu Chakravarty:** Therefore, I asked you to hold it over since we are waiting for him to make a statement.

**Mr. Speaker:** I have said that if after I hear him. I find anything there, I will take it up. I have said that again and again, but she insists that it should be decided immediately.

12.35 hrs.

PAPERS LAID ON THE TABLE—  
contd.

ORDERS OF THE DELIMITATION COMMISSION

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

- (1) Order No. 4 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Assam published in Notification No. S.O. 1264 in Gazette of India dated the 20th April, 1966 [Placed in Library. See No. LT-6277/66].
- (2) Order No. 14 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Rajasthan Published in Notification No. S.O. 1268 in Gazette of India dated

the 25th April, 1966. [Placed in Library. See No. LT-6278/66].

STATEMENT ON CONFERENCE ON INDUSTRIAL SAFETY

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** I beg to lay on the Table:—

- (1) (i) A statement regarding the President's Conference on Industrial Safety held at New Delhi from 11th to 14th December, 1965.  
  
(ii) Summary of proceedings of the above Conference. [Placed in Library. See No. LT-6279/66].
- (2) A copy of Notification S.R.O. No. 72/66 published in Kerala Gazetted dated the 22nd February, 1966, making certain amendment to the Kerala Industrial Establishments (National and Festival—Holidays) Rules, 1959, under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6280/66].
- (3) A copy of the Report on the fatal accident at Mysore Gold mine, Kolar Gold Field on the 6th February, 1966. [Placed in Library. See No. LT-6281/66].

12.35½ hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

In accordance with the provi-

[Secretary]

sions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 29th April, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.35 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
EIGHTY-NINTH REPORT**

**Shri S. V. Krishnamoorthy Rao** (Shimoga): I beg to present the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

12.36 hrs.

**STATEMENT RE: DR. L. M. SINGHVI'S LETTER TO FOOD MINISTER**

**The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam):** On a matter of personal explanation...

**Shri Ranga (Chittoor):** Are you taking up Orissa. I requested him to make a statement.

**Shri C. Subramaniam:** We will be making a statement, not today.

**Shri Ranga:** There will not be any questions on that?

**Shri C. Subramaniam:** We will be making a statement, not today, but we will be making a statement about it.

Yesterday Dr. Singhvi put a question to me which I may read out first:

"May I know whether Government has taken notice of the observations of this very harsh and improper manner in which the Government of Rajasthan is treating its gram dealers and the tremendous amount of gram valued at about Rs. 8 crores being held up in the mandis of Rajasthan without being bought by the Government or being disposed of in any other way; if so, may I know what is being done in this respect? I sent a detailed letter myself to the hon. Minister along with a copy of the observations made by the High Court. Still nothing has been done."

Then I said:

"I have lost track of it; I shall try to find out the judgment and go through it."

Naturally, Prof. Ranga intervened saying:

"Sir, a copy of the judgment was sent to him. He should have been able to take a decision and to something about it. It is mere procrastination, nothing else."

Then further to show that I have been further negligent, another question was put by Dr. Singhvi as under:

"It is nearly one month ago that a full copy of the judgment was sent to the Minister with a long letter saying that the Government was acting in a manner which did not redound to its credit and that it was going back on the very express promise that it had made to these traders, at the time of obtaining from them certain quantities of gram. Now the Minister says that he has lost track of it. A whole month has gone and nothing has been done."